

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 564/2019

In the matter of:

All residence of Gram Badagarh

Applicant(s)

Versus

State of Haryana

Respondent(s)

**ACTION TAKEN REPORT ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER
DATED 05.08.2019**

MOST RESPECTFULLY SHOWETH:

1. That complaint of Sarpanch, Village- Badagarh, Tehsil- Naraingarh, District – Ambala against the Naraingarh Sugar Mill Private Limited regarding Air Pollution caused due to storage of paddy straw, emission of ash and water pollution due to discharge of trade effluent was looked into by the answering board. The unit is situated on NH-72 in Naraingarh Tehsil of District – Ambala (Haryana). It is involved in the manufacturing of sugar from sugarcane.
2. The said Sugar Mill was inspected on 16.10.2019 by the Field Officer of this office and it was found that unit is not in operation since 23.04.2019 due to a seasonal unit. So, there was no emission of ash and discharge of trade effluent from the unit at that stage.

3. That the unit has obtained consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 valid from 01.10.2018 to 30.09.2020. The unit has obtained authorization under Hazardous Waste Rules, 2016.
4. Further, regarding Air Pollution due to storage of paddy straw, it is submitted that above said unit is storing paddy straw in their premises in shape of bundles for utilizing the same as fuel during the operating season i.e. about 3rd week of November, 2019. The houses of complainant village start about 01 KM away from the paddy straw storage site. Photographs of paddy straw stored in the unit are attached as **Annexure-1**. The unit is not creating Air Pollution by storing the paddy straw. It will utilize paddy straw as fuel in their process.
5. That the unit has now come into operation on 12.11.2019. Therefore, the unit was visited again on 18.11.2019 for taking samples of air Emission and trade effluent. The analysis reports of same are awaited.
6. That it worthwhile to mention here that said unit was previously inspected on 18.03.2019 in reference to one complaint letter registered as OA No.1071/2018. The samples of trade effluent and air emissions were taken for analysis. As per analysis report dated 26.03.2019 and 27.03.2019, those were found within prescribed limits. Copy of report filed through email dated 24.05.2019 is attached as **Annexure-2**. The copy of order dated 31.07.2019 passed in OA No.1071/2018 attached as **Annexure-3**.

7. That further course of action shall be decided after receiving the analysis report of samples taken on 18.11.2019.

The report is submitted accordingly.



**Ashwani, AEE
(Panchkula)**



**Nitin Mehta
(Regional Officer, Panchkula)**

Date: 19/11/19.
Place: Panchkula



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MI DUAL CAMERA

2019/10/16 11:22



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2019/10/16 11:23

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,

NEW DELHI

Original Application No. 1071/2018

In the matter of :

Baldev Singh

Applicant(s)

Versus

State of Haryana

Respondent(s)

**ACTION TAKEN REPORT ON BEHALF OF HARYANA STATE POLLUTION
CONTROL BOARD**

MOST RESPECTFULLY SHOWETH:

1. That complaint regarding open disposal of press mud alongside NH-72 by Naraingarh Sugar Mills Pvt. Ltd. was looked into by the answering Board. The unit is situated on NH-72 in Naraingarh Tehsil of Distt. Ambala, Haryana. It is involved in the manufacturing of sugar from sugarcane.
2. The said sugar mill was visited on 18th March, 2019 by the field officer of this office and following points were observed during the inspection:-

A. Regarding press mud:-

The unit is producing approximately 125 MT of press mud daily. The unit has given the contract of lifting the same to third party and the same is further used/utilized in fields as manure and also for brick

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manufacturing. The cited land where the complainant states that the press mud is being dumped, is located outside the premises of the sugar mill. It was informed that the press mud is only temporarily stored there until sent to actual users i.e. farmers and brick manufacturers. On the day of the inspection approximately 400-500 MT of press mud was found in the said field, however, same was being cleared using heavy machineries. The entire quantity of the press mud was lifted from the said field.

B. Bagasse:-

The daily quantity of bagasse generated from the sugar mill during cane crushing season is around 1000 Tonnes and the unit has installed captive power plant which is of 25 MW capacity and requires approximately 1300 Tonnes of bagasse per day. The store yard of the bagasse is an open field and not covered. It was informed that to control the fugitive emissions from the storage of the bagasse, the unit sprays water on the bagasse during the dry periods.

C. Fly Ash:-

The unit has provided APCM to control the Air Emission generated from the boiler. The unit has installed Electro Static Precipitator. It was informed that Fly ash is given to the brick manufactures in the neighboring areas. The analysis report of the air emissions from the stack of the Boiler were found within permissible limits.

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Field officer collected legal sample of effluent from the stack of the boiler. The results of the same as below:-

1. Results of analysis report of Emission from Stack of Boiler.

Sr. No.	Parameters	Results	Permissible Limit
1.	Suspended particulate matter mg/m ³	35.2	50
2.	Sulphur Dioxide mg/m ³	ND	NA
3.	Nitrogen Dioxide mg/m ³	ND	NA
4.	Carbon Dioxide Percent %	6	--

Photographs of the site are also attached herewith.

3. That the unit was re-visited on 02.05.2019 by the field officer of the Board. It was found that the sugar mill has stopped its operations being a seasonal unit and is closed till October, 2019.

4. That unit the unit has provided ETP to treat the effluent generated from the manufacturing process and. The field officer collected legal sample of effluent from the outlet of the ETP. The results of the same as below:-

1. Results of analysis report from outlet of the ETP.

Sr. No.	Parameters	Results	Permissible Limit
1.	pH	7.52	5.5-9.0

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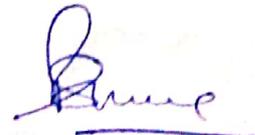
R.V.

Sr. No.	Parameters	Results	Permissible Limit
1.	pH	7.52	5.5-9.0
2.	Suspended Solids mg/l	79	100
3.	BOD mg/l	23	30
4.	COD mg/l	128	250
5.	O & G mg/l	2.0	10
6.	Ammonical Nitrogen mg/l	16.24	50

5. That the unit has obtained Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 vide no. 313093918AMBCTO5422398 dated 13.07.2018 for the period 01.10.2018 to 30.09.2020. The unit has also obtained authorization under Hazardous Waste Rules, 2016 vide no. 5430865 dated 11.07.2018 for the period 01.10.2018 to 30.09.2023.

The report is submitted accordingly. Regular visit shall be kept on the operation of the unit as and same is resumed.


Sidharth Bhargava,
A.E.E


Rajinder Sharma,
Regional Officer

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HSPCB

[Signature]

Form IV

(See Rule 20)

1445
02/4/19

Report No. : 83

AEE-PA.E.E.- III / A. EE, III
SC-B

Dated: 26-Mar-2019

I hereby, certify that I **Rajkumar** Board Analyst, duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) received a sample on the 19 day of March, 2019, collected by Sh. Sidharth Bhargava, AEE on dated 18 day of March, 2019 of

M/s **Naraingarh Sugar Mill,**

Banondi, Vill. Shehzadpur, Naraingarh, Ambala.

The sample was in a condition fit for analysis reported below-

Further certify that I have analyzed the above mentioned sample on 19-03-2019 to 26-03-2019 and declare the result of analysis to be as follows:

<u>S No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Number	83	
2	Name of plant Section	Boiler	
3	Stack Attach to	Boiler through ESP	
4	Normal operating Schedule (hr/day)	24	
5	Type of Chimney	ACC	
6	Stack Height from the ground level	75 m	
7	Diameter of stack	3.5 m	
8	Stack Temperature Deg.C	130	
9	Average stack velocity m/sec	5.497	
10	Quantity of Emission m ³ /sec	52.0	
11	Suspended particulate matter mg/ m ³	35.2	50
12	Sulphur dioxide mg/ m ³	N.D.	
13	Nitrogen dioxide (as NO ₂) mg/ m ³	N.D.	
14	Carbon dioxide %	6	

Method of Testing As per relevant part of Indian Standard for measurement of Air Pollution IS :5182 and Emission regulation part III of Central Pollution Control Board

Signed his 26 day of Mar-19

Haryana State Pollution Control Board's Laboratory

SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

[Signature]
BOARD ANALYST

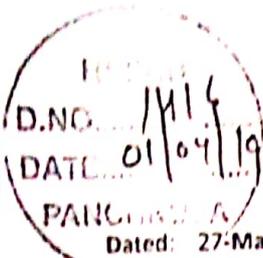
To

CC to Member Secretary

CC to Regional Office PANCHKULA

The test report relate only to the particular sample submitted for testing.

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Form J

(See Rule 36)

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F.R. 219
AEE

Report No- 453

Dated: 27-Mar-2019

I hereby, certify that Mr. Rajkumar Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 19 day of Mar, 2019, collected by Sh. Sidharth Bhargava, AEE on dated 18 day of Mar, 2019 of M/s Naraingarh Sugar Mill, Banondi, Village Shahzadpur, Naraingarh, Ambala for analysis.

Further certify that I have analyzed the above mentioned sample on 19-Mar-2019 to 27-Mar-2019 and declare the result of analysis to be as follows:-

Sr. No.	Parameters	Result	Result	Permissible Limit	Test Method
1.	Sample No.	479			
2.	Sample Collected from	Outlet of ETP			
3.	Appearance	Whitish			
4.	Odour	Mild			
5.	pH value	7.52		5.5-9.0	APHA,4500-H
6.	Suspended Solids mg/l	79.0		100	APHA,2540-D
7.	BOD mg/l	23.0		30	IS:3025(P-44)
8.	COD mg/l	128.0		250	APHA, 5220-B
9.	Oil & Grease mg/l	2.0		10	APHA, 5520-B
10.	Conductivity Micro S/cm	693.0			-
11.	Ammonical Nitrogen (as N) mg/l	16.24		50	-

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 27 day of March- 2019

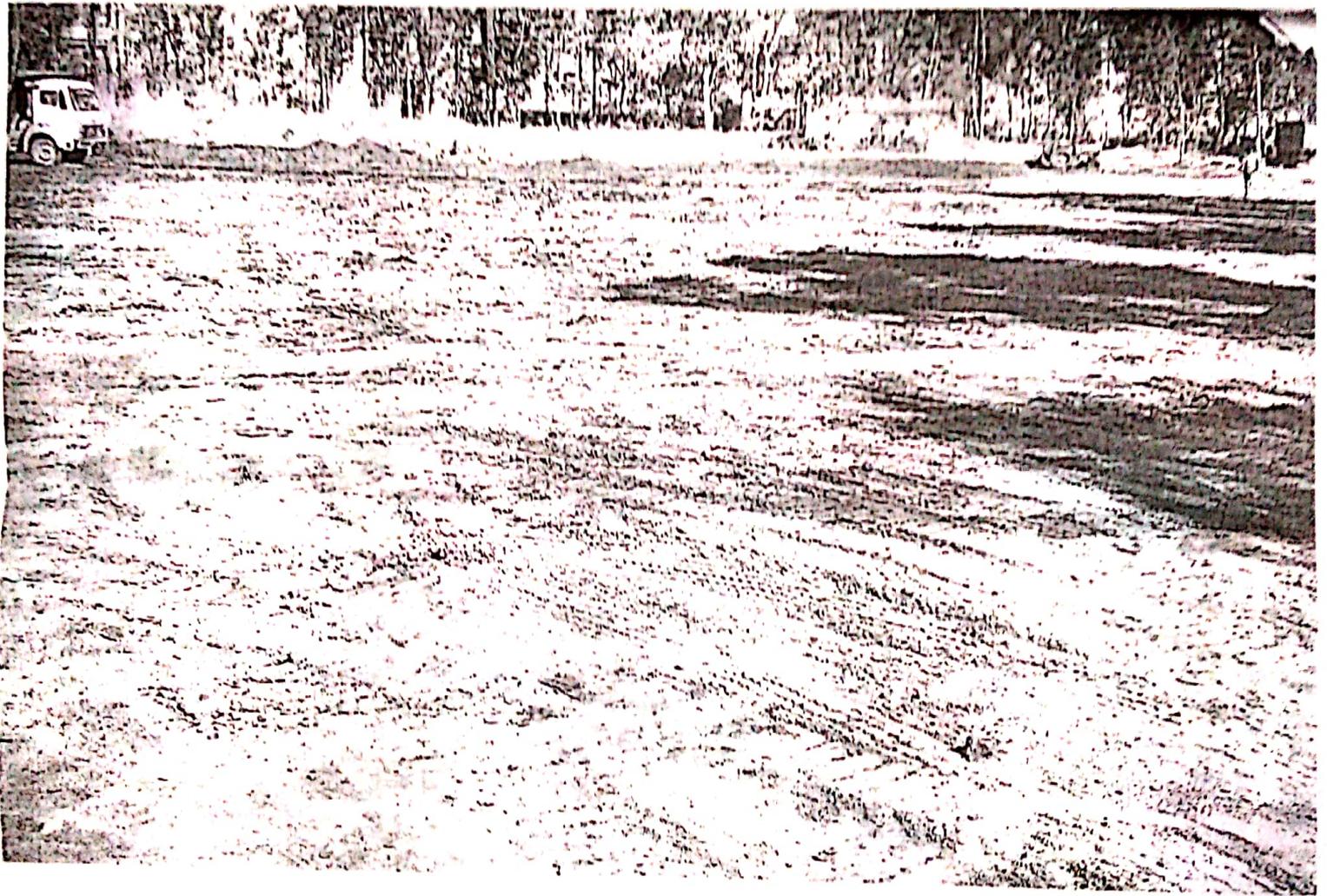
Haryana State Pollution Control Board Laboratory,
SCO-115 1st & 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula
Regional Office, Panchkula

[Handwritten signature]
Board Analyst

This test report relate only to the particular sample submitted for testing.

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1071/2018

Baldev Singh

Applicant(s)

Versus

State of Haryana

Respondent(s)

(Report filed in O.A. No.1071/2018 by HSPCB)

Date of hearing: 31.07.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): None
For Respondent (s): Mr. Rahul Khurana, Advocate

ORDER

Grievance in this application is that Naraingarh Sugar Mills Pvt. Ltd. at Naraingarh, District Ambala is dumping waste alongside NH - 72 and creating lot of air pollution and adversely affecting the public health. The Sugar Mill is located near a school, petrol pump and bank on account which health of children studying in the school and the employees of the petrol pump and the bank is also affected.

Vide order dated 09.01.2019, a report was sought from Haryana State Pollution Control Board. A report has been received on 24.05.2019 to the effect that necessary remedial action has been

taken. In view of the above, no further order is necessary at this stage.

The application is disposed of.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

July 31, 2019

Original Application No. 1071/2018

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MAHARAJA



NEW DELHI